NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No.767/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company Under Section		State Bank of India -Vs-	Jai Balaji Industries Ltd.	
		7 IBC		
1	Mr. ABHA	LAJIT MITRA, &	- Advocate 1	guteen
2.	Ma M	Puring	11 == Por	1/2/1
3	MR AN	VJ SINGH,	Advante (Popo	lut
9.	Ms. IR	AM HASSAN, A	advicati)	
1.	MR. AJAY	GAGGAR, ADV.		
2.	Ms. RAKHI	PURNILLA PAUL, A.	or for tinancial creditor	Band 1.02.18

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has made a request that time may be given for filing reply. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it n 21/02/2018 for admission.

(Jinan K.R.) Member (J) 8d

(V.P.Singh) Member (J)